Act 1952. The question of *benami* transfers would not arise in connection with Section 13(g) of the latter Act. In any case now that the Delhi Tenants (Temporary Protection) Act 1956 is in force, eviction under S.13(g) cannot be carried out.

(c) Yes.

Displaced Persons from West Pakistan

***675. Shrimati Renu Chakravartty:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether any decision has been taken by Government regarding the recovery of the value of tenements from displaced persons from West Pakistan within twelve years as recommended by Rehabilitation Advisory Committee; and

(b) if so, the nature of the decision?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) No.

(b) The matter is under consideration.

Labour Participation in Management

***676. Shri B. S. Murthy:** Will the Minister of Labour and Employment be pleased to state:

(a) whether the team of experts that toured U.K. and Europe to study labour participation in industrial and Commercial undertakings have submitted any report; and

(b) if so, the main recommendations thereof?

The Deputy Minister of Labour (Shri Abid Ali): (a) The report of the Study Group on Worker Participation in Management has already been placed on the Table of the House.

(b) The recommendations are given in Chapter IV of the Report.

Uranium Deposits in Bhilwara

***677. Shri Raghunath Singh:** Will the Prime Minister be pleased to state whether it is a fact that largest uranium deposits in India are found in Bhilwara (Rajasthan)?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Although some samples of the ores recently extracted in this area show presence of radioactive minerals, the extent and nature of the deposit have not yet been determined. Definite results would be available only after the completion of the detailed work which is now proceeding.

विस्थापित व्यक्तियों को भूमि का दिया जाना

४६३ श्री प० ला० बारूपाल : क्या पुनर्वास तथा अल्पसंख्यक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या श्री गंगानगर (राजस्थान) और मेरठ (उत्तर प्रदेश) के जिलों में जिन विस्थापित व्यक्तियों को भूमि दी गई थी उन के कब्जा न लेने पर वह रद्द कर दी गई है और इस के साथ ही उन के मंजूर शुदा दावे भी रद्द कर दिये गये है ;

(ख) क्या उन लोगो को किसी प्रकार की सहायता दी गई है जिन के दावे इस प्रकार रद्द कर दिये गये है ;

(ग) उक्त जिलों में ऐसे विस्थापित व्यक्ति कितने है जिन को उन की भूमि से वंचित कर दिया गया है और जिन के दावे भी रद्द कर दिये गये हैं ;

(घ) क्या सरकार का निकट भविष्य में उन को कोई सहायता देने का विचार है ; और

(ङ) यदि हां, तो कितनी और किस प्रकार की सहायता दी जायेगी ?

पुनर्वास तथा अल्पसंख्यक कार्य मंत्री (श्री महर चन्द खन्ना) : (क) जी हा। विस्थापित व्यक्ति (प्रतिकर और पुनर्वास)